Consumer Guild, Lucknow , Uttar Pradesh, Consumer Advocacy Group Member-TRAI

Comments On Draft :-THE TELECOMMUNICATION TARIFF (SEVENTY SECOND AMENDMENT) ORDER, 2025

Date-19/10/2025

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SR. No.	**Section Number/ Regulation number**	**Proposed Amendments**	**Comments**
1.	F. No. M-6/(2)/2023-FEA-I------In exercise of the powers conferred upon it under sub-section (2) of section 11, read with sub-clause (i) of clause (b) of sub-section (1) of the said section, of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Telecom Regulatory Authority of India hereby makes the following Order further to amend the Telecommunication Tariff Order, 1999, namely: -	(1) This Order may be called the Telecommunication Tariff (Seventy Second Amendment) Order, 2025. (2) It shall come into force from the date of its publication in the Official Gazette. 2. In clause 7 of the Telecommunication Tariff Order, 1999 (hereinafter referred to as the principal tariff order),- (a) for sub-clause (iii), the following sub-clause shall be substituted namely:- "(iii) If any service provider fails to comply with the Reporting Requirement, it shall, without prejudice to the terms and conditions of its licence, or the provisions of the Act or rules or regulations or orders made, or directions issued, thereunder, 5 be liable to pay, by way of financial disincentive, an amount of ten thousand rupees for every day of delay for the first seven days and, in case the contravention continues beyond seven days, an additional amount of twenty thousand rupees for each subsequent day of delay during which the default continues, subject to a maximum of five lakh rupees, as	The TTO, 1999, is the **main set of rules** TRAI uses to control the prices and conditions for all telecom services—like how much you pay for calls, rental plans, and deposits. It gives TRAI the power to review prices, set **maximum limits (ceilings)** and **minimum limits (floors)** on what companies can charge for certain services, and makes sure every customer is offered a basic, standardized plan. Essentially, it's the rulebook ensuring that telecom pricing is fair and clear for consumers. We fully support the Telecommunication Tariff

		the Authority may, by order, direct: Provided that no order for payment of any amount by way of financial disincentive shall be made by the Authority, unless the service provider has been given a reasonable opportunity of representing against the contravention of the tariff order observed by the Authority: Provided further that the Authority may waive the financial disincentive or impose a lower amount of financial disincentive where it finds merit in the reasons furnished by the service provider ; (b) after sub-clause (iii), the following sub-clause shall be inserted, namely:- “(iv) In case a service provider fails to pay the amount of financial disincentive under sub-clause (iii) within the period stipulated in the order for payment of financial disincentive, it shall be liable to pay interest on the outstanding amount of financial disincentive, at a rate which shall be two percent (2%) above the one year Marginal Cost of Lending Rate of State Bank of India applicable at the beginning of the Financial Year in which last day of the stipulated period falls. Explanation: For the purposes of this sub-clause, a part of the month shall be reckoned as a full calendar month for the purpose of calculation of interest and a month shall be reckoned as an English calendar month.” 3. Clause 7A of the principal tariff order shall be deleted	(Seventy Second Amendment) Order, 2025, as The present order aims to amend the relevant regulatory provisions to enhance the effectiveness of financial disincentives in ensuring regulatory compliance. Prescribing a maximum ceiling also implementing financial disincentive in a graded manner in consonance with gravity of contravention, and imposing interest on default in payment of financial disincentive, Deletion of Clause 7A of principal Tariff order is also a good step to remove duplicity.